

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENT OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : (a) The programmes taken up by Government cover solar energy, biogas, biomass, wind energy, small hydropower and geothermal energy. Research and development projects on problems relating to hydrogen and chemical sources of energy, ocean energy and Magneto-hydrodynamic power generation are also being implemented:

(b) The following water lifting devices based on non-conventional energy sources have been developed in the country : Water pumping wind mills, solar water pumping systems, biogas engines and hydrams. Some of these systems are being installed in various parts of the country as part of a demonstration programme. Wind Mills and solar photovoltaic pumps are also being made available to individual users on a pilot basis at subsidised rates. Several State Governments are also promoting the use of such devices.

Industrial Licences issued to State Electronics Corporations

4185. SHRI MAHABIR PRASAD YADAV : Will the PRIME MINISTER be pleased to state the number of industrial licences issued to different State Electronics Corporations and the phased manufacturing programme approved for each product under the industrial licence ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENT OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : The number of Letters of Intent/Industrial Licences issued to different States are given in the attached statement. As regards phased manufacturing programme, compilation of details for all State Electronics Corporations and for all products and from the time the corporations came into existence would involve work of a considerable magnitude. However, information for any specific product/company could be made available, if required.

Statement

Details of the number of Letter of Intent (LOIs) and Industrial Licence (ILs) Issued to State Electronics Corporations in different States :

| S. No. | Name of the State | No. of IL/ LOI Issued |
|--------|-------------------|-----------------------|
| 1. | Andhra Pradesh | 16 |
| 2. | Bihar | 10 |
| 3. | Goa Daman and Diu | 2 |
| 4. | Gujarat | 20 |
| 5. | Haryana | 4 |
| 6. | Himachal Pradesh | 5 |
| 7. | Jammu and Kashmir | 8 |
| 8. | Kernataka | 20 |
| 9. | Kerala | 48 |
| 10. | Maharashtra | 21 |
| 11. | Orissa | 21 |
| 12. | Punjab | 41 |
| 13. | Rajasthan | 13 |
| 14. | Tamil Nadu | 15 |
| 15. | Uttar Pradesh | 29 |
| 16. | West Bengal | 22 |

“Treatment Plants for Abating Water Pollution”

4186. SHRI DIGVIJAY SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether quantitatively more than 75 per cent of the water pollution emanates from domestic effluents;

(b) whether proposals have been made to set up a special agency for advancing loans to municipalities at low interest for installing treatment plants for abating such pollution; and

(c) whether such an agency has been set up and if so, the total allocated to it in the Seventh Five Year Plan ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN) : (a) Yes Sir.